

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
RAJYA SABHA  
UNSTARRED QUESTION NO : 1128  
(TO BE ANSWERED ON THE 31<sup>st</sup> July 2023)**

**PRIVATE AIRLINES INSOLVENCY**

1128. SHRI NARAIN DASS GUPTA  
DR. AMEE YAJNIK  
SHRI K.C. VENUGOPAL  
SMT PRIYANKA CHATURVEDI  
SHRI PRAMOD TIWARI

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government intends to facilitate GoFirst's recovery and lend external support, if so, details thereof, if not, reasons therefor;
- (b) Government's response to GoFirst's distress call and its implications for the aviation industry in the country; and
- (c) the measures Government has taken to promote the development of mega-carriers in the country?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) & (b) : Go Airlines (India) Ltd is a Private Scheduled Commercial Operator. With the repeal of Air Corporation Act in March 1994, the Indian domestic aviation sector has been deregulated.

M/s Go Airlines filed an application under Section 10 of the Insolvency and Bankruptcy Code, 2016 before the National Company Law Tribunal (NCLT) for Corporate Insolvency Resolution Process (CIRP), which was admitted. In pursuance to the resumption plan submitted by the Resolution Professional for Go First, special safety audit was conducted by Directorate General of Civil Aviation (DGCA). Resumption of flight operations by Go Airlines has been approved by DGCA on 21.07.2023 subject to fulfilling certain conditions.

(c): The Government aims to provide a conducive ecosystem for overall growth of the Indian Aviation Sector under the aegis of the National Civil Aviation Policy, 2016.

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